NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 05/2016 RT No. 126/Chd/HP/2017 along with CA No. 53 of 2016

In the matter of:

Sections 391-394 of the Companies Act, 1956

AND

In the matter of:

Scheme of arrangement and compromises

Between

Blue Coast Infrastructure Development Pvt. Ltd. ...Petitioner/Applicant Company

And

Unit Holders for Sheraton Chandigarh Hotel.

.. Respondent No. 1

And

Unit Holders for MGM Grand Hotel

..Respondent No. 2

Present:

None.

The instant petition has been received by transfer from the Hon'ble High Court of Himachal Pradesh, Shimla. Notice be issued to counsel for both the parties by Speed Post for hearing on 27.06.2017. Office to make compliance within five days.

(Justice R.P.Nagrath) Member (Judicial)

April 19, 2017 /saini